

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 04
(IB)-130(PB)/2023

IN THE MATTER OF:

State Bank of India ... Applicant/Petitioner
Vs
Raebareilly Allahabad Highway Private limited ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 17.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Mr. Krishnendu Datta, Sr. Adv., Mr. Siddharth Saneal,
Mr. Chirag Sharma, Ms. Richa Mishra, Mr. Rahul
Gupta, Advs. for SBI
For Respondent : Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Vaibhav
Mendiratta, Mr. Sahil Chopra Advs.

ORDER

Ld. Sr. Counsel appeared on behalf of SBI and submits that reply in this matter has been filed and seeks time to file a rejoinder to the reply.

At his request, list the matter for a physical hearing **on 19.07.2023.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)